

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**LOK SABHA**

**UNSTARRED QUESTION No. 815**

**TO BE ANSWERED ON FRIDAY, THE 26<sup>th</sup> JULY, 2024.**

**Definition of Minor**

815. Shri Anil Yeshwant Desai:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that there are several fatal accidents at the hands of minors in the country, if so, the details thereof;
- (b) whether Government will rationalise the age of minor by considering those below 14 years as minor and all others over 14 years as adult for all purposes like – liquor consumption, driving licenses, marriage, crimes against women, if so, the details thereof; and
- (c) whether any demand or suggestion have ever been received to consider trial of people over the age of 14 in the court of law as adult violators, if so, the details thereof?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE  
MINISTRY OF LAW & JUSTICE; AND MINISTER OF STATE IN THE  
MINISTRY OF PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

- (a) The Ministry of Road Transport and Highways collects road accident data on a calendar year basis from Police Departments of States/ Union

Territories and publishes the data in their annual publication 'Road Accidents in India'. However, specific information/ data regarding fatal road accidents at the hands of minors in the country is not available.

(b) & (c): No such proposal is under consideration in the Ministry of Road Transport and Highways.